

S.JAGANNADHAM,
REGISTRAR (VIGILANCE),



HYDERABAD
DT:20.04.2015.

ROC.NO.2663/2015-B.SPL.

Sir/Madam,

**SUB: HIGH COURT OF JUDICATURE AT HYDERABAD -
General Transfers and Postings of Judicial Officers
working in the State of Telangana and the State of Andhra
Pradesh - Revised Request transfer applications with
regard to choice of Stations - Called for - Regarding.**

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I am to state that the Special Committee of Hon'ble Judges constituted for implementation of provisions of Andhra Pradesh Reorganization Act, 2014 submits their Lordship's report and the operative portion of the report reads thus:

"----- unless final allocation is made in terms of Section 77 (2) of the Andhra Pradesh Reorganization Act, 2014, in view of the provisional continuance, they cannot be posted at any station inter se in twin States. Even after giving promotions basing on the combined seniority list, they are to be posted only in respective States where their provisional continuation is ordered in terms of Section 77 (1) of the Act and Order No.7, until further orders are made under Section 77 (2) of the Act. As such this Committee is of the considered opinion that after promotions, if transfers are to be made, the same shall be made confining to the State for which provisional continuance is ordered vide Order No.7, dated 31.05.2014".

The said report was accepted by the Administrative Committee of Hon'ble Judges.

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In view of the above, the High Court decided to call for revised choice of stations for their transfer, who have completed 3 years and above stay at their present stations, and requested to send the same by return of fax.

The Prl. District and Sessions Judges working in the State of Telangana and the State of Andhra Pradesh are requested to communicate the same to the Judicial Officers working in their respective Units.

This may be treated as most urgent.

Yours faithfully,

S. Jagannadham
REGISTRAR (VIGILANCE),

To

1. The Chief Judge, City Civil Court, Hyderabad
2. The Chief Judge, City Small Causes Court, Hyderabad
3. The Metropolitan Sessions Judge, Hyderabad.
4. The Member Secretary, Andhra Pradesh State Legal Services Authority, Hyderabad.
5. The Director, Andhra Pradesh Judicial Academy, Secunderabad
6. **THE PRL. DISTRICT AND SESSIONS JUDGES:**
Adilabad, Anantapur, Chittoor, East Godavari at Rajahmundry, Guntur, Kadapa, Karimnagar, Khammam, Krishna at Machilipatnam, Kurnool, Mahabubnagar, Medak at Sangareddy, Nalgonda, Nellore, Nizamabad, Prakasam at Ongole, Rangareddy District, Srikakulam, Visakhapatnam, Vizianagaram, Warangal and West Godavari at Eluru.
7. The Central Project Coordinator, High Court of Judicature at Hyderabad (with a request to instruct the concerned to upload the High Court's Letter in the High Court's Official Website)